

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 214

(IB)-2582(ND)2019

**IA-6072/2023, IA-5938/2023, IA-5962/2023, IA-2593/2022,
IA-934/2021, IA-47/2023, IA-4926/2021, IA-2476/2023,
IA-5683/2020, IA-1205/2021, IA-5233/2021, IA-3054/2021,
IA-5094/2021, IA/5337/2020, IA/5491/2020, IA/5514/2020,
IA/5583/2020, IA/5602/2020, IA/5693/2020, IA/4547/2020,
IA/5102/2020, IA-3405/2021, IA/2388/2021, IA-655/2021**

IN THE MATTER OF:

M/s. Jakson Limited

...

Appellant/Petitioner

Versus

M/s. Three C Universal Developers Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 01.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Appellant

:

Adv. Madhu Ayachit in I.A. 47 of 2023, Adv. Sonam Sharma and Adv. Riddhi Jain in IA 4926/21 and IA 5962/23, Adv Rakesh Kumar, Adv Preeti Kashyap, Adv Ankit Sharma, Adv Varun Pandit, Adv Rishabh Arora, Adv Yash Dhawan in I.A No 934 of 2021, Adv. Karan Gandhi in IA 3054

For the Respondent

:

Adv. Karuna Sharma, Adv. Akash Gupta

For the Liq.

:

Adv. Mansumyer Singh

For the RP

:

Adv. Abhishek Anand, Adv. Akshit Awasthi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by Mr. Abhishek Anand, the Ld. Counsel appearing for the Petitioner.
In the interest of justice, the hearing is deferred to 04.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)